## THE BOMBAY ABOLITION OF WHIPPING ACT, 1957

[Text as on 21<sup>st</sup> June 2024]

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PREAMBLE.

SECTIONS.

- 1. Short title.
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# LIST OF AMENDMENT ACTS

1. Amended by Mah. 22 of 1991 (9-9-1991)

Note:- The date mentioned in the bracket indicates the date of commencement of the Act.

#### BOMBAY ACT No. XXXIX OF 1957<sup>1</sup>

#### [THE BOMBAY ABOLITION OF WHIPPING ACT, 1957.]

[This Act received the assent of the President on the 22<sup>nd</sup> September 1957 ; assent was first published in the *Maharashtra Government Gazette* on the 28<sup>th</sup> September 1957.]

# An Act to provide for the abolition of whipping as a punishment in the State of Bombay.

WHEREAS Parliament has enacted the Abolition of Whipping Act, 1955 (XLIV of 1955), for the purpose of the abolition of whipping as a punishment;

And whereas it is expedient to provide for the abolition of whipping as a punishment in the State of Bombay and for that purpose to repeal the Bombay (Emergency Powers) Whipping Act, 1947 (Bom. XXVII of 1947) and further to amend the Bombay Prevention of Prostitution Act, 1923 (Bom. XI of 1923) and also the Prisons Act, 1894 (IX of 1894) in the areas in the State to which it extends but excluding the Saurashtra area; It is hereby enacted in the Eight Year of the Republic of India as follows:—

1. Short title.— This Act may be called the Bombay Abolition of Whipping Act, 1957.

**2. Repeal of Bom. XXVII of 1947.**— The Bombay (Emergency Powers) Whipping Act, 1947 (Bom. XXVII of 1947), is hereby repealed.

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4. Amendment of sections 46, 47, 50 and 51 and deletion of section 53 of Act IX of 1894.— In the Prisons Act, 1894 (IX of 1894),—

(1) In section 46 —

clause (12) shall be deleted; and in the proviso thereto, the words "or to whipping" shall be deleted;

(2) in section 47, in sub-section (1), clause (4) shall be deleted ;

(3) in section 50, in sub-section (1), the words "or of whipping", shall be deleted ;

(4) in section 51, in sub-section (2), the words beginning with the words "and in the case of offences" and ending with the words "reasons therefor" shall be deleted ;

(5) section 53 shall be deleted.

<sup>&</sup>lt;sup>1</sup> For Statement of Objects and Reasons of the L.A. Bill. No. XXXVI of 1957, see Bombay Government Gazette, 1957, Extraordinary No. 36, Part V, dated 24<sup>th</sup> July 1957, page 144.

<sup>&</sup>lt;sup>2</sup> Section 3 has been deleted by Mah. 22 of 1991, Second Sch.